THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Interlocutory Application No.1034/2020 Un-numbered Company Appeal (AT) (Insolvency) No.__/2020 (F.No.20.01.2020/NCLAT/UR/146

In the matter of:

M. Perumal & Ors. Appellants Versus
P Dot G Construction Pvt. Ltd. & Anr. Respondents
Appearance: Mr. Vardaan Bajaj, Advocate for the Appellants.

05.03.2020

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellants filed the Memo of Appeal on 20.01.2020 and the Office after scrutiny of the Memo of Appeal on 21.01.2020, intimated the defects to the Appellants on the same day and returned the Memo of Appeal to the Appellants on 22.01.2020. The Appellants re-filed the Memo of Appeal on 04.03.2020. It is stated in the Interlocutory Application (IA) that certain documents were required to be filed, which were to be sent by the Appellants in Chennai. Certain additional documents also came to be identified to be filed and the as the Appellants resides outside New Delhi, delay of 36 days occurred in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellants, perused the averments made in the IA as well as Office report. The Appellant was required to re-file the Memo of Appeal within seven days from the date of intimation of the defects. However, the Appellant re-filed the Memo of Appeal with a delay of 36 days, hence, the case may be placed before the Hon'ble Bench for appropriate orders. IA is disposed of accordingly.

4. List the matter before the Hon'ble Bench under the heading 'admission with defect'.

(Peeush Pandey) Registrar